

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No.946 of 2010

(Arising out of Order-in-Original Sl. No.01/2010-Cus. Commr. Adjn.
dated 08.02.2010 passed by the Commissioner of Central Excise
(Adjudication), Bengaluru)

Sri. G. Eswara Rao,
Chairman & Managing Director,
M/s. Vasavi Industries Ltd.,
2nd Floor, Plot No.8,
Sagar Society Road No.2,
Banjara Hills,
Hyderabad.

Appellant(s)

VERSUS

Commissioner of Customs,
C.R. Building, Queens Road,
P.B. No.5400,
Bengaluru -560 001.

Respondent(s)

APPEARANCE:

Mr. B. V. Kumar, Advocate for the Appellant.

Mr. M. Sreekanth, Asst. Commissioner (AR) for the Respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

FINAL ORDER NO. 20585 /2026

DATE OF HEARING: **28.04.2026**

DATE OF DECISION: **28.04.2026**

PER: D.M. MISRA

Learned advocate for the appellant submits that in view of the Final Order dated 10.11.2021 of the National Company Law Tribunal (NCLT), Amaravati Bench and subsequent claim pursuant to the said order launched by the Department due for

recovery, the appellant intend to withdraw the appeal.
Consequently, appeal is dismissed being withdrawn.

(Dictated and pronounced in Open Court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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